

(a) the number of proposals from Madhya Pradesh under Central Road Fund, Road Scheme of Inter-state and economic importance (E and I) and naxalite affected area scheme, pending with the Central Government;

(b) the present status of these proposals and the reasons for not sanctioning them so far; and

(c) whether the Central Government will consider sanctioning these proposals on priority basis?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) to (c) The State Government has sent list of works for consideration during 2010-11 under Central Road Fund (CRF), Inter-State Connectivity (ISC), roads of Economic Importance (E&I) and Left Wing Extremist (LWE) schemes. Subject to technical requirements, admissibility as per rule and *inter se* priority, the works are identified for sanction and detailed proposals are sent by the State Governments. At present, no proposal is pending.

#### Toll tax policy for NHs

‡389. SHRI ANIL MADHAV DAVE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has prepared/is considering to prepare a toll tax policy with regard to National Highways of the country;

(b) if so, the details thereof;

(c) whether Government has prescribed any norms for distance in kilometers between two toll tax collection centres and the number of times that toll tax can be collected on a National Highway; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) to (b) Yes, Sir. Government has notified the National Highways Fee (Determination of Rates and Collection) Rules, 2008 (NH Fee Rules, 2008) on 5th December, 2008. The main features of the said rules for levying of user fee are given in the Statement (*See* below).

(c) to (d) Rule 8 of the sub rule (2) of National Highways Fee (Determination of Rates and Collection) Rules, 2008 (NH Fee Rules, 2008) prescribes that any other toll plaza on the same section of national highway and in the same direction shall not be established within a distance of

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‡Original notice of the question was received in Hindi.

sixty kilometers. However, the executing authority, where deems necessary, may for reasons to be recorded in writing may establish or allow the concessionaire to establish another toll plaza within a distance of sixty kilometers. Further, a toll plaza may be established within a distance of sixty kilometers from another toll plaza if such toll plaza is for collection of fee for a permanent bridge, bypass or tunnel. The user fee (toll) is leviable every time a vehicle crosses a toll plaza, on a single national highway, in accordance with the NH Fee Rules, 2008.

***Statement***

*The salient features of "National Highways Fee (Determination of Rate and Collection) Rules, 2008"*

1. The user fee rates prescribed in the NH fee Rules, 2008 are applicable to both public funded and Build Operate Transfer (BOT) Projects undertaken in Public-Private-Partnership (PPP) mode.
2. A new category of vehicle has been introduced as 'Oversized vehicles' (seven or more axles) segregating the same from Multi Axle Vehicle (MAV) (three to six axles), Heavy Construction Machinery (HCM) or Earth Moving Equipment (EME) for which the user fee rate is prescribed with base rate of Rs. 4.20 per km.
3. For MAV, HCM and EME, a separate rate of user fee with base rate of Rs. 3.45 per km is prescribed.
4. Two lane roads with paved shoulders having capital investment of more than Rs. 1.00 crore per Km to be levied user fee @ 60% of the rates for roads having four-lanes and more as prescribed base rates in Rule 4.
5. Fee is to be revised every year. The per annum revision to include 3% fixed increase plus increase on account of 40% of change in Wholesale Price Index (WPI).
6. No user fee to be levied for use of the highways by slow moving vehicles and two wheelers if service road/alternative road is not available.
7. Two wheelers to be charged user fee @ 50% of the rate of user fee prescribed for car, if service road/alternative route is available, but they still use the highway.
8. Distance between two toll plazas on the same section of national highways and in the same direction, shall, normally, not be less than 60 km.
9. Monthly pass @ Rs. 150/- (subject to annual revision for reflecting annual fixed increase @ 3% and 40% increase in WPI) to owner of a local non-commercial vehicle used as such for commuting a section of national highway, bridge etc.

10. (i) For frequent users, discounts are available at 1.5 times of single journey rate eligible for 24 hours, valid for two journeys across the toll plaza.
- (ii) For frequent users, the user fee @ 2/3 of 50 times of single journey rates are available valid for 30 days, under which total 50 one way journeys across the toll plaza are allowed.

**Target of construction of 20 Kms road per day**

‡390. SHRI PRABHAT JHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that the Ministry had fixed a target of construction of 20 kilometers of road per day;
- (b) if so, the details thereof and whether the Ministry has been successful in achieving its target;
- (c) whether it is also a fact that the Planning Commission has revised the target for construction of road set by the Ministry for the year 2010-11; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) The Government/National Highways Authority of India (NHAI) have completed construction of National Highways for a length of 5038 km *i.e.* 13.80 km per day during 2009-2010. In order to meet the target of constructing 20 km of Highways per day it is essential that at any given point of time approximately 20,000 km of works is under way. To achieve that target the Government has approved plan for award of contracts for 23,744 km up to 2010-2011 under Work Plan-I and Work Plan-II. So far works in a total length of 9030 km have been awarded.

- (c) No Sir.
- (d) Does not arise.

**World Bank funds for Third National Highways Project under NHDP**

391. SHRI DHIRAJ PRASAD SAHU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether funds/loan are being provided by the World Bank for the Third National Highways Project under the National Highways Development Programme (NHDP);

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